

MR. SPEAKER: The question is:

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F.16-10/44-E.III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1979, subject to the other provisions of the said Resolution."

The motion was adopted.

(iv) COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE, BANGALORE

DR. PRATAP CHANDRA CHUNDER: I beg to move:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1977."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1977."

The motion was adopted.

(v) GENERAL COUNCIL OF INDIAN SCHOOL OF MINES, DHANBAD

DR. PRATAP CHANDRA CHUNDER: I beg to move:

"That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, for the term ending on the 15th August, 1979, subject to the other provisions of the said Rules and Regulations."

MR. SPEAKER: The question is:

"That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, for the term ending on the 15th August, 1979, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

Some hon. Members rose—

MR. SPEAKER: Now, I would like to have the cooperation of the House. There are three or four notices before me. The Members give me some paper, some notice, something at 10.30 a.m. or 10.00 a.m. or even 9.30 a.m. and they want to raise it in the House today. What I say is that we have already spent 1 hour and 10 minutes on the Short Notice Question and the Calling Attention. We are discussing the demands for grants. We have taken away that much time. If you want to take away another hour or so